

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No.102
TA (Co. Act)- 46(PB)/2023

IN THE MATTER OF:

Pravesh Aggarwal

.... Petitioner/Applicant

v.

Hakim Moti Ram and Sons Private Limited

.... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 26.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Palash S Singhai, Mr. Rajat Sinha, Mr. Harshal Sareen, Advs.

For the Respondent : Mr. Mehul Gupta, Adv. For the R-1 & R-2

ORDER

Ld. Counsel Mr. Palash S Singhai appeared on behalf of the Applicant.

Ld. Counsel Mr. Mehul Gupta appeared on behalf of Respondent No. 1 & 2 and stated that the reply has been filed but the same is not available on the DMS portal. He is directed to upload the reply before the next date of hearing.

At request and with consent of the parties, list the matter for a physical hearing **on 03.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT